

अंशुल मेहता  
ANSHUL MEHTA  
मेट्रोपोलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
कोर्ट नं. 26  
Court No. 26  
कड़कड़ूमा कोर्ट, दिल्ली  
Karkardooma Court, Delhi

STATE Vs. Imran  
FIR No. 177/21 U/s. 25 Arms Act  
PS Mayur Vihar

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Sh. Jaspal Singh, Ld. Counsel for applicant through VC.

An application U/Sec. 437 Cr.P.C. for the release of the accused Imran is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for all most 75 days;
2. that the allegations in the present matter are not grievous in nature;
3. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request. Application is disposed off accordingly.

Sd/-  
(ANSHUL MEHTA)

MM (East)/KKD/Delhi/15.05.2021

Metropolitan Magistrate  
KKD Courts, Delhi



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कड़कड़ूमा कोर्ट, दिल्ली  
Karkardooma Court, Delhi

STATE Vs. Mohsin  
eFIR No. 14236/20 U/s. 379 IPC  
PS Mayur Vihar

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Sh. Mehraj Chaudhary, Ld. Counsel for applicant through VC.

An application U/Sec. 437 Cr.P.C. for the release of the accused Mohsin is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused was formally arrested while in custody in another FIR;
2. that there is only one previous involvement of the accused;
3. that the accused is in custody for more than 35 days and allegations are not grievous in nature;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request. Application is disposed

and accordingly.



*scr*  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/15.05.2021  
Metropolitan Magistrate  
KKD Courts, Delhi